

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/MP/2017

Subject : Petition under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, "Power to Relax" and "Power to remove difficulty" for one time reimbursement of carrying cost for replacement of porcelain insulators with polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Himachal Pradesh State Electricity Board and Others

Parties present : Shri S.K. Venkatesh, PGCIL
Shri S.S. Raju, PGCIL
Shri Sanjeev Kumar, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Shashi Bhushan, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present petition has been filed for seeking one time reimbursement of carrying cost for replacement of porcelain insulators with polymer insulators of the assets covered under Petition No. 305/2010 in respect of Northern Region. The representative of the Petitioner further submitted as under:

(a) The Petitioner implemented the scheme of replacing the old porcelain insulators with new and pollution free polymer insulators as per the direction of Ministry of Power, GOI after the meeting with members of Northern Region Power Committee (NRPC). Under the scheme, the Petitioner replaced around 16,00,000 porcelain insulator with polymer insulator in Northern Region as decided in 30th NRPC meeting and as advised by GOI/MOP in the year 2009-10.

(b) The Commission vide order dated 7.2.2013 in Petition No. 305/2010 directed for calculation of carrying cost, weighted average rate of interest for the respective project. Accordingly, carrying cost has been calculated by applying the

interest rate for the period from dismantling date till the date of utilization or 31.3.2017 whichever is earlier.

(c) Number of old porcelain insulators got damaged during dismantling and not usable, which is a permanent loss. However, there are large numbers of insulators which remain unutilized. The Petitioner has claimed a compensation for the loss on account of damaged insulators and carrying cost for the insulators which have not been utilized till they are put to use.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 20.9.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 12.10.2017. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 17.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**